

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1043-1044 of 2019

IN THE MATTER OF:

Rajesh Verma Dommaraju

...Appellant

Versus

Vani Biochem & Anr.

...Respondents

For Appellant: Mr. Sunder Khatri, Ms. Merlin Mathew and Mr. Shital Khatri, Advocates.

For Respondent: None.

O R D E R

18.03.2020 Learned counsel for the Appellant states that the Adjudicating Authority (National Company Law Tribunal, Amaravati Bench) has heard the Application for withdrawal under Section 12A of the Insolvency and Bankruptcy Code, 2016 and reserved the matter for orders. The learned counsel seeks time. No body is present for the Respondents.

The pendency of this Appeal will not come in the way of Adjudicating Authority to pass orders under Section 12A of the **IBC, 2016**.

List the Appeal 'For Admission (After Notice)' on **21st April, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)